

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-02**  
IB-66(ND)/2021

**IN THE MATTER OF:**

BASF India Ltd.

Vs.

Meghaarika International Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 05.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC

: Mr. Karan Luthra, Mr. Ankit Banati, Advocates

For the Respondent/CD

: Mr. Paras Mithal, Advocate

For the Intervener

:

**ORDER**

Both the sides are present. Counsel for the Corporate Debtor is directed to file Vakalatnama within three days and to file reply within three weeks. Thereafter, within one week, the Counsel for the Operational Creditor may file rejoinder.

List the matter on 15<sup>th</sup> April, 2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**